

terms of price competition with imports, accrued also to industries which had not so far been subjected to a Tariff Commission inquiry, Government might initiate early action on a preliminary survey of these industries, and on the basis of such survey refer selected industries to the Tariff Commission for examining their case for protection.

(c) and (d) Government have accepted the recommendation. The Ministries concerned with the various industries are being consulted and if an inquiry on the lines contemplated by the Committee is considered necessary in any particular case, a reference will be made to the Tariff Commission accordingly.

Note.—The recommendations of the Committee together with the Government's decisions thereon have already been laid on the Table of the House on the 18th November, 1968. These are also available with the Parliament Library.

AMENDMENT OF INDUSTRIAL POLICY RESOLUTION

694. SHRI M. K. MOHTA : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Small Scale Industries Board has recommended that the Industrial Policy Resolution of 1956 may be amended for the development of small scale industries in the country ;

(b) if so, the amendment proposed by the Board ;

(c) whether Government have accepted the recommendation made by the Board to amend the Industrial Policy Resolution of 1956 ; and

(d) if the answer to part (c) above be in the affirmative, the extent to which the amendment to the Resolution is likely to help in the development of Small Scale Industries ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED) : (a) Yes, Sir.

(b) The Board has recommended that the wording of the Industrial Policy Resolution, 1956, may be amended so as to further emphasise, expand and clarify the basic strategy set out therein for the development of small scale industries.

(c) and (d) The recommendation which is yet to be formally received will be duly considered by the Government.

ASSESSMENT OF INDUSTRIAL POTENTIAL IN STATES

695. SHRI M. K. MOHTA : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have made any assessment of the potentialities of various States for industrial development ;

(b) if so, the names of the States where such an assessment was made by Government ;

(c) what are the details of the assessment made ;

(d) the steps Government propose to take for the development of industries in these States ; and

(e) if the answer of part (a) above be in the negative, whether Government propose to make such an assessment in the near future ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED) : (a) to (e) The Government of India have not directly made an assessment of the potentialities for industrial development of various States/Union Territories. Such assessments have been made by the State Governments/Union Territories themselves through the agency of National Council of Applied Economic Research (NCAER). The NCAER has carried out techno-economic surveys in respect of all the States and Union Territories.